

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 110**  
**(IB)-112(PB)/2019**

**IN THE MATTER OF:**

Mrs. Sonia Dhingra  
v.  
Sunshine Trade Tower Ltd.  
**Under Section 7 of IBC.**

.... Applicant/petitioner  
.... Respondent

**Order delivered on 28.02.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

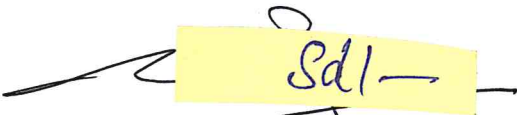
**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner: Mr. Shashwat Tripathi, Ms. Malini Sud, Adv.  
For the respondent : Ms. Rakhi Sharma, Adv.

**ORDER**

Learned counsel for the petitioner states that no rejoinder is necessary. Pleadings are complete. In the meanwhile, learned counsel for the parties states that they have exploring the settlement and seek adjournment. Hence hearing is deferred to 08.03.2019.

  
Sdl—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
Sdl—

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**